

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 04/09 held on 29.04.2008.

The Meeting No.04/09 of Norms Committee-II was held on 29.04.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri B.D. Ghosh, Addl. IA	M/o Steel
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri K. K. Funda, AD	DC(SSl)
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

PART –A-FRESH

Case No.A -3	M/s EuroBond Industries P.Ltd.Mumbai
Meeting No.04/09	F.No.01/80/162/1141 /AM08/DES-I/DES-II
Dated: 22-04-2008	Advance Licence No 0310445417 dt.8-10-2007
	RLA F.No.03/94/040/682/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. The committee The Committee observed that the reply of the firm is received in this Directorate and decided to send a copy of the same to DIPP. The case stands deferred and to be relisted on 10.06.2008.

Case No.A -4	M/s Apex Enterprises,Thane
Meeting No.04/09	F.No.01/80/162/1143/AM08/DES-I/DES-II
Dated: 22-04-2008	Advance Licence No 0310445397 dt.8-102--8
	RLA F.No.03/94/40/694/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.06.2008.

Case No.A -5	M/s Gem Electro Machnanicals Pvt.Ltd.Jaipur
Meeting No.04/09	F.No.01/80/162/496/AM08/DES-I/DES-II
Dated: 22-04-2008	Advance Licence No 1310024367 dt. 29-05-2007
	RLA F.No.13/24/40/0002/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-

1. Total net weight of 107,073 kgs. containing following may be added with the quantity of export product:-

“Copper Wire Rod : 47142.2 Kgs.
Nickel : 13,681 Kgs.
Steel Wire Rod : 20,167 Kgs.
Copper Cathode : 19937 Kgs.
MS Billets : 3941 Kgs.
Copper Tube : 1893 Kgs.
Tin Cathode : 184.5 Kgs.
Manganese Metal : 125.1 Kgs.”

2. Quantities of import items at S. Nos. 1 & 3 to 5 may be allowed as applied for after taking clue from SIONS at S. No.s. C-1579, C-206, C-504, C-1581 & C-1801.
3. The quantity of import item No. 2 may be allowed as 14,796 Kgs.

R/A may take suitable consequential action accordingly.

Case No.A -6	M/s Bhansali Cables & Condustructors P.Ltd.
Meeting No.04/09	F.No.01/80/162/794/AM08/DES-I/DES-II
Dated: 22-04-2008	Advance Licence No 0510206097 dt.11-07-2007
	RLA F.No. 05/24/40/1076/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 10.06.2008.

Case No.A -7	M/s Delton Cables Ltd.New Delhi
Meeting No.04/09	F.No.01/80/162/793/AM08/DES-I/DES-II
Dated: 22-04-2008	Advance Licence No 0510206449 dt. 18-07-2007
	RLA F.No.05/24/40/306/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 10.06.2008.

Case No.A -8	M/s K.S.Instruments Pvt.Ltd.Bangalore
Meeting No.04/09	F.No.01/80/162/802/AM08/DES-I/DES-II
Dated: 22-04-2008	Advance Licence No 0710053793 dt. 12-10-2007
	RLA F.No.07/24/40/492/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. After deliberating upon the case, the norms committee decided to refer a copy of the application of the firm to DIT for examination and comments. The case stands deferred and to be relisted on 10.06.2008.

PART –C-FRESH

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.04/09	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 22-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. The committee decided to handover the file of the case to the representative of DHI present in the meeting for examination and comments. The case stands deferred and to be relisted on 10.06.2008.

Case No.C-2	M/s Aksh Optifibre Ltd.Bhiwadi
Meeting No.04/09	F.No.01/80/162/1067/AM08/DES-I/DES-II
Dated: 22-04-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 04/81 held on 29.04.2008. After deliberating upon the case, the norms committee decided to refer a copy of the application of the firm to DIT for examination and comments. The case stands deferred and to be relisted on 10.06.2008.
